CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

CIRCUIT BENCH AT RANCHI

<u>CP/051/00034/2015</u> (Arising out of OA/051/00273/2009)

Date of Order: - 21-Dec-2018

CORAM

HON'BLE MR. JAYESH V.BHAIRAVIA, MEMBER (JUDL.) HON'BLE MR. PRADEEP KUMAR, MEMBER (ADMN.)

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- 1. Shankar Mahto, S/o S.N.Mahto, Ex-Mazdoor, CMLWO, Ministry of Coal, Government of India, Jagjivan Nagar, PO, PS & Distt.-Dhanbad.
- 2. Harish Chandra Srivastava, S/o Late Lalita Prasad, Ex-Electric Khalasi under CMLWO, Ministry of Coal, Government of India, Jagjivan Nagar, PO, PS & District-Dhanbad.

.....<u>Petitioners</u>.

By Advocate: - Ms. Mohini Gupta.

Vs.

Ashok Kumar Singh, S/o not known to the applicant, Officer on Special Duty, Government of India, Ministry of Coal, Jagjivan Nagar, PO, PS & Dist-Dhanbad.Rsespondents

By Advocate:- Ms. Neha Mishra, JC to Mr. Prashant Singh.

O R D E R (ORAL)

Per Jayesh V.Bhairavia, Member (Judl.):- Vide order dated 17.11.2014 passed in OA 273 of 2009 the petitioners were directed to submit a fresh representation to the respondents no.2 along with supporting documents and the said respondent was directed to decide the same by passing a reasoned and speaking order within the stipulated time period.

2. Today, on behalf of the petitioners it is submitted that though they have submitted fresh representation on behalf of the petitioner no.1 after getting the desired documents from the respondents but the same could not filed on behalf of the petitioner no.2 for want of requisite documents to be supplied by the respondents. However, till

date the respondents have not passed any order on the representation filed by the petitioner no.1 and as such, they have failed to comply with the Tribunal's order dated 17.11.2014.

- 3. On the other hand, the respondents have filed their show cause on 12.02.2016 stating therein that since the petitioners have not made any fresh/further representation to the OSD i.e. respondent no.2 after examining the aforesaid documents as directed by this Hon'ble Tribunal, so no further action was initiated from office of the OSD.
- 4. Heard the learned counsel for both the sides.
- 5. This contempt petition is disposed of with the direction to the petitioners to comply with the Tribunal's 17.11.2014 within a period of two weeks from the date of receipt of a copy of this order and the respondent no.2, in turn, shall pass a reasoned and speaking order within a period of two months thereafter.
- 6. With the aforesaid direction, the contempt petition stands dropped. However, the petitioners will be at liberty to raise their grievance if remains dissatisfied with the order passed by the respondents.

Sd/- Sd/(Pradeep Kumar)/M(A) (Jayesh V.Bhairavia/M(J)

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